

**THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'FRIDAY/A' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE HON'BLE JUSTICE P.P. BHATT, PRESIDENT  
AND  
SHRI G.S. PANNU, HON'BLE VICE PRESIDENT**

**ITA No. 8191/Del/2019  
Assessment Year : 2014-15**

**M/S UMANG REALTECH  
PVT. LTD.,  
B-72, 7<sup>TH</sup> FLOOR, HIMALYA  
HOUSE, KG MARG,  
CONNAUGHT PLACE,  
NEW DELHI – 110001  
(PAN: AAACU9361K)**

**(Appellant)**

**Vs. JCIT, RANGE-78,  
NEW DELHI**

**(Respondent)**

Appellant by : Sh. Pradeep Jha, CA  
Respondent by : Sh. M. Baranwal, Sr. DR.

Date of hearing : **19.03.2021**

Date of pronouncement : **19.03.2021**

**ORDER**

**PER JUSTICE P.P. BHATT :**

This appeal by the assessee for the assessment year 2014-15 is directed against the order of Learned CIT(A)-31, New Delhi.

2. At the time of hearing, the assessee's A.R. has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the aforesaid appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the presence of both the parties on conclusion of Virtual Hearing on 19.03.2021.

Sd/-

**(G.S. PANNU)**  
**VICE PRESIDENT**

Sd/-

**(JUSTICE P.P. BHATT)**  
**PRESIDENT**

SRB

Copy forwarded to: -

1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar